

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH
CAMP AT AURANGABAD.

Original Application No.120/2001.

Monday, this the 6th day of August, 2001.

Hon'ble Shri Justice Birendra Dikshit, Vice-Chairman,
Hon'ble Shri M.P.Singh, Member (A).

1. P.K.Mondal,
Quarter No.11C/Type - IV,
Ordnance Factory,
Varangaon,
Taluka Bhusawal,
District Jalgaon - 425 308.
2. S.K.Saha,
Quarter No.26, E-III,
O.F., Varangaon, Tal. Bhusawal,
District - Jalgaon - 425 308. ... Applicants.
(By Advocate Shri S.P.Kulkarni)

v.

1. Union of India through
Secretary,
Ministry of Defence (Production),
(Indian Ordnance Factory Board),
Raksha Bhawan,
New Delhi - 110 001.
(By Advocate Shri R.R.Shetty for
Shri R.K.Shetty).

O R D E R (ORAL)

Shri Justice Birendra Dikshit, Vice-Chairman,


Heard Shri S.P.Kulkarni, Counsel for the
applicant and Shri R.R.Shetty, holding brief of
Shri R.K.Shetty, Counsel for Respondents.

2. Shri R.R.Shetty, Counsel for Respondents
has produced a fax message of applicant No.1 P.K.Mondal
that he does not want to prosecute the matter.
Shri S.P.Kulkarni appearing for applicant states that
both the applicants stands promoted and they are not
interested in pursuing the matter any further.

B. Singh

...2.

3. As the applicants have instructed his counsel that they do not want to proceed further with the matter, the OA is dismissed. The fax message is kept on record.


(M.P.SINGH)
MEMBER (A)


(BIRENDRA DIKSHIT)
VICE-CHAIRMAN

B.